

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 260/2000

IN

OA No. 1510/99

New Delhi: this the 13<sup>th</sup> day of DECEMBER, 2000.

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

1. B.K.Pathak, S.O. 275,  
S/o Sh.Lekh Raj Pathak,  
R/o F-3, Shankar Road,  
Fire Station,  
New Delhi.

2. Hari Kishan, S.O. 566,  
S/o Shri Hukam Chand,  
R/o A-10, Rani Jhansi Road,  
Fire Station,  
New Delhi

.....Petitioners.

(By Advocate: Shri S.K.Gupta)

Versus

1. Sh.P.S.Bhatnagar,  
Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi.

2. Shri S.K.Dheri,  
Chief Fire Officer,  
Delhi Fire Service(Hq's),  
Cannaught Lane,  
New Delhi

.....Respondents.

(By Advocate: Mrs. Meera Chhibber).

ORDER

S.R.Adige, VC(A).

Heard both sides on C.P. No. 260/2000.

2. It is clear that vide respondents' notice dated 4.12.2000 (copy taken on record) respondents seek to implement the Tribunal's order dated 14.2.2000 in OA No. 1510/99 by holding OPC to consider applicants' case for promotion as Station Officer, but in the light of the interim order dated 3.10.2000 passed in another OA bearing No. 2047/2000 (copy taken on record) in which

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also Shri S.K. Gupta appears as that applicant's counsel) restraining respondents from holding the DPC which interim order has been extended from time to time, they are unable to do so.

3. Hence the CP does not survive. It is dismissed.  
Notices discharged.

A Vedavalli  
( DR. A. VEDAVALLI )  
MEMBER (J)

S.R. Adige  
( S.R. ADIGE )  
VICE CHAIRMAN (A).

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